



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং ৪২ দিশপুৰ, সোমবাৰ, ১৩ ফেব্ৰুৱাৰী, ২০২৩, ২৪ মাঘ ১৯৪৪ (শক)
No. 82 Dispur, Monday, 13th February, 2023, 24th Magha, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 13th February, 2023

No. LGL.246/2022/9.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 9th February, 2023 is hereby published for general information.

ASSAM ACT NO. IV OF 2023

(Received the assent of the Governor on 9th February, 2023)

THE ASSAM JUTE (CONTROL OF PRICES) (REPEALING) ACT, 2022

AN ACT

to repeal the Assam Jute (Control of Prices) Act, 1950.

Preamble

Whereas it is expedient to repeal the Assam Jute (Control of Prices) Act, 1950:

Assam Act
No. XV of
1950

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Jute (Control of Prices) (Repealing) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Assam Jute (Control of Prices) Act, 1950 is hereby repealed.
- (2) Notwithstanding such repeal of the Act under subsection (1) above, anything done or action taken or any right, title, obligation, or liability already acquired, accrued, or incurred or any remedy or proceeding in respect of any such right, title, obligation, or liability or penalty, claim or demand etc. already enforced under the Act, so repealed before the date of commencement of this Act, shall be deemed to have been done or taken under the repealed Act.

Assam Act
No. XV of
1950

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.